

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No.559/252/ND/2018

Levant Information Technologies Pvt. Ltd.

...Appellant

Vs.

ROC, New Delhi

...Respondent

Under Section: Section 252

Order delivered on 16.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**


For the Appellant
For the Respondent

Trainee
Mr. Shobhit Srivastava, Deputy ROC

ORDER

The Ld. Counsel for the appellant states that ROC and Income tax are served with the copy of appeal. Both the departments are directed to file their reply within three weeks. Rejoinder within one week. All the copies to be served in advance to the other side. For further consideration on 2nd July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**